

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Competition Appeal (AT) No. 16 of 2020

In the matter of:

Macleods Pharmaceuticals Limited

....Appellant

Vs.

Competition Commission of India & Ors.

....Respondents

Present:

**For Appellant: Mr. Rishabh A Chowdhury and Ms. Madhurika Ray,
Advocates.**

For Respondents: Ms. Manmeet Arora, Advocate for CCI.

ORDER
(Virtual Mode)

19.10.2020: Heard the Learned Counsel for Appellant. It is stated that against same Impugned Order one of the other Company Alkem Laboratories Ltd. and Ors. have already filed Appeal in which notice is issued.

Issue Notice. Respondents on receipt of notice may file reply within two weeks. The Appeal be listed thereafter 'for Admission (After Notice)' by Registry after the service is completed.

Advocate Ms. Manmeet Arora appears on behalf of CCI. She says that CCI does not want to file any reply. Formal service of notice to Respondent No. 1 is dispensed with.

This Appeal be taken up alongwith Competition Appeal (AT) No. 14 of 2020.

[Justice A.I.S Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

ha/md